

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**

**W.P (Cr.) No. 108 of 2019**

Xavier Kujur

..... Petitioner(s).

Versus

1. State of Jharkhand
2. The Director General of Police, State of Jharkhand, Police Head Quarter, Dhurwa, Ranchi
3. The Deputy Inspector General, Chaibasa Zone, East Singhbhum, Jharkhand
4. The Superintendent of Police, Jamshedpur, PS Sadar Jamshedpur, Jharkhand
5. The Deputy Superintendent of Police, SDPO office, hulung, East Singhbhum
6. The Officer in-charge, PS Birsa Nagar, Jharkhand ..... Respondent(s)

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**CORAM : HON'BLE MR. JUSTICE ANANDA SEN.**

**THROUGH : VIDEO CONFERENCING**

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FOR THE PETITIONER(S) : Mr. S.K. Vishkarma, Advocate

FOR THE STATE : APP

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05/07.07.2020

Defect(s) as pointed out by the office is ignored.

Counsel for the petitioner seeks permission to withdraw this petition with a liberty to file discharge application before the court below.

Permission, as sought for, is granted.

Accordingly, the instant petition stands dismissed as withdrawn with the aforesaid liberty. If any discharge petition is filed it will be considered on its own merits without being prejudiced by the order of this Court.

**(ANANDA SEN , J)**